## GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

## LOK SABHA UNSTARRED QUESTION NO. 3991 TO BE ANSWERED ON 13.08.2015

### **Integrated Watershed Management Programme**

3991. SHRI B. N CHANDRAPPA: SHRI D. K SURESH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has introduced Integrated Watershed Management Programme in Shifting Cultivation Areas of the country, if so, the details thereof;
- (b) the details of the projects completed and projects under construction during the last three years. State/UT-wise including Karnataka; and
- (c) whether the Government has conducted any review of the implementation of the scheme, if so, the details thereof?

#### ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b) The Department of Land Resources has been implementing Integrated Watershed Management Programme (IWMP) since 2009-10 for the development of rainfed and degraded areas including shifting cultivation areas in the country. However, IWMP is not implemented for the development of only Shifting Cultivation Areas of the country. The project areas under IWMP are selected based on the criteria like extent of degraded land, area under rain-fed agriculture, moisture index / DPAP/ DDP block, Poverty index (% of poor to population), % of SC/ ST population, lower wage rate, % of small and marginal farmers, ground water status, availability of drinking water, productivity potential of the land, contiguity to another watershed that has already been developed/ treated and cluster approach.

The project period of the IWMP projects is 4 to 7 years. The major activities undertaken under IWMP since its inception in 2009-10 *inter alia* include preparation of Detailed Project Reports, institution and capacity building, entry point activities, ridge area treatment, drainage line treatment, soil and moisture conservation, rain water harvesting, nursery raising, afforestation, horticulture, pasture development, livelihood activities for the asset-less persons and production system & micro enterprises for small and marginal farmers. These activities taken up under IWMP are distributed over three phases. The Preparatory Phase (1 to 2 years) involves preparation of DPR, Entry Point Activities and Institution & Capacity Building. The Watershed Works Phase (2 to 3 years) involves the Watershed Development Works, Livelihood Activities for the asset-less persons and Production Systems & Micro-Enterprises. The Consolidation and Withdrawal Phase (1 to 2 years) involves consolidation and completion of various works. Therefore, the projects sanctioned under IWMP are at various stages of implementation.

Under IWMP, a total of 8214 projects covering an area of 39.069 m. ha have been sanctioned and Central Share of Rs.11032.20 crore have been released to the States for implementation of these projects (as on 31.03.2015). Out of the total sanctioned projects, 3482, projects are in preparatory phase, 4613 projects are in work phase of implementation and 119 projects are in consolidation phase. The State-wise details of these projects including Karnataka are given at **Annexure**. From the current financial year (2015-16), the IWMP has been amalgamated as a component of Pradhan Mantri Krishi Sinchai Yojana (PMKSY).

- (c) The Department of Land Resources places special emphasis on Monitoring and Evaluation of the projects. A comprehensive system of Monitoring and Evaluation has been evolved. The salient features are as under:
  - (i) At the Central level, a Steering Committee has been constituted for administering IWMP with members from various line departments of the Central Government, Planning Commission, National Rainfed Area Authority, technical experts from different scientific institutions, voluntary organizations, and State Governments.
  - (ii) At the State level, the State Level Nodal Agency (SLNA), a dedicated institution with professional support, for implementation of IWMP has been set up in 29 States. The SLNA constantly monitors and evaluates the programme and is responsible for the implementation of the programme in the respective States.
  - (iii) The Department monitors the progress of works under watershed projects through the instruments of Quarterly Review Meetings, Management Information System (MIS), progress reports, utilization certificates, Audited Statement of Accounts, etc.
  - (iv) Regional Review Meetings with State Government officers are held under the Chairpersonship of Secretary (LR) to review the performance of various programmes being implemented by the States in a selected State. The review includes a field visit where the other invited States also participate.
  - (v) Officers, dealing with the implementation of the programmes at State Headquarters & district, visit project areas to ensure that the programmes are being implemented satisfactorily.
  - (vi) A system of Third party concurrent M&E has been put in place in the Department as well as the States.
  - (vii) For evaluation of IWMP projects by the independent evaluating agencies, specific financial provision of 1% of project fund has been provided in the Guidelines. There is provision of evaluation of projects by the independent evaluating agencies after completion of every phase of the project i.e. Preparatory Phase, Works Phase and Consolidation & Withdrawal Phase. Only after the submission of a satisfactory evaluation report of the Preparatory Phase alongwith action taken report on recommendations of the evaluating agency, DoLR provides central assistance for the implementation of next phase of projects i.e. Works Phase.

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## Annexure referred to in reply to part (a) & (b) of Lok Sabha Unsatrred Question No. 3991 due for reply on 13.8.2015

# Status of Projects under Integrated Watershed Management Programme (IWMP) (As on 31.03.2015)

S.No	State	Total no. of Projects sanctioned	Area of the sanctioned projects	No. of Projects in Preparatory Phase	No. of Projects which have entered Works Phase	No. of Projects which have entered in Consolidation Phase
1	Andhra Pradesh	432	1.810	171	261	0
2	Arunachal Pradesh	156	0.467	42	101	13
3	Assam	372	1.577	146	226	0
4	Bihar	123	0.612	83	40	0
5	Chhattisgarh	263	1.195	151	112	0
6	Goa	0	0	0	0	0
7	Gujarat	610	3.103	180	430	0
8	Haryana	88	0.362	41	47	0
9	Himachal Fradesh	163	0.840	53	110	0
10	Jammu & Kashmir	159	0.652	118	41	0
11	Jharkhand	171	0.911	84	87	0
12	Karnataka	571	2.569	93	430	48
13	Kerala	83	0.423	42	41	0
14	Madhya Pradesh	517	2.937	191	326	0
15	Maharashtra	1186	5.128	358	828	0
16	Manipur	102	0.491	42	60	0
17	Meghalaya	96	0.236	35	61	0
18	Mizoram	89	0.373	40	33	16
19	Nagaland	111	0.476	50	39	22
20	Odisha	310	1.700	115	195	0
21	Punjab	67	0.314	34	33	0
22	Rajasthan	1025	5.764	650	375	0
23	Sikkim	15	0.066	12	3	0
24	Tamil Nadu	270	1.368	102	168	0
25	Telangana	330	1.399	137	193	0
26	Tripura	65	0.213	34	11	20
27	Uttarakhand	65	0.346	29	36	0
28	Uttar Pradesh	612	3.045	363	249	0
29	West Bengal	163	0.693	86	77	0
	Total	8214	39.07	3482	4613	119